

(Signature)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

R.A. NO.310/2004

in

O.A. NO.578/2004

This the 14th day of December 2004.

HON'BLE SHRI V. K. MAJOTRA, VICE-CHAIRMAN (A)

V. K. Arora

... Applicants

Versus

Union of India & Others

... Respondent

ORDER (IN CIRCULATION)

Through this application review of order dated 28.9.2004 in OA No.578/2004 has been sought.

2. I have gone through the orders dated 28.9.2004 as also the related records of OA No.578/2004. The learned counsel of both sides had been heard in detail. In the facts of the case as also in the light of the ratio of *State of Punjab & Others v Ram Lubhaya Bagga & Others*, (1998) 4 SCC 117, the OA was dismissed being devoid of merit. There is no apparent error in these orders. As such, this RA is dismissed in circulation.

V. K. Majotra
(V. K. Majotra)
Vice-Chairman (A)

14/12/04

/as/